the action taken by Government on the various assurances, promises and undertakings given during the sessions shown against each:

- (i) Statement No. XIX—Sixty-third Session, 1968.
- (ii) Statement No. XVIII—Sixty-sixth Session, 1968.
- (iii) Statement No. XVIII—Sixty-seventh Session, 1969.
- (iv) Statement No. XIV—Sixty-ninth Session, 1969.
- (v) Statement No. XI—Seventieth Session, 1969.
- (vi) Statement No. IX—Seventy-first Session, 1970.
- (vii) Statement No. VIII—Seventy-second Session, 1970.
- (viii) Statement No. VII—Seventy-third Session, 1970.
- (ix) Statement No. V—Seventy-fourth Session, 1970.
- (x) Statement No. III—Seventy-fifth Session, 1971.
- (xi) Statement No. II—Seventy-sixth Session, 1971.
- (xii) Statement No. I—Seventy-seventh Session, 1971. [See Appendix LXXVIII, Annexure Nos. 25 to 36.]

SUGAR (CONTROL) AMENDMENT ORDERS,

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE/

कवी मंत्रालय में राष्य मंत्री

(PROF. SHER SINGH): Sir, I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy each of the following Notifications (in English and Hindi) of the Ministry of Agriculture (Department of Food):

(i) Notification G.S.R. No. 1266, dated the 7th September, 1971, publishing the Sugar (Control) Amendment Order, 1971. (ii) Notification G.S.R. No. 1380J Ess. Com. | Sugar, dated the 17th September, 1971, publishing the Sugar (Control) second Amendment Order, 1971. [Placed in Library. See No. LT-1063|71].

on the Table

ORDINANCES ISSUED BY THE PRESIDENT IN RELATION TO THE STATE OF PUNJAB

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE |

कृषि मंत्रालय में उपनंत्री

- (SHRI1 JAGANNATH PAHADIA): Sir, on behalf of Shrimati Sushila Rohatgi, the Deputy Minister in the Ministry of Finance, I beg to lay on the Table—
- (a) A copy each of the following Ordinances, under sub-clause (a) of clause (2) of article 213 of the Constitution, read with sub-clause (iii) of clause (c) of the Proclamation (G.S.R. No. 944), dated the 15th June, 1971, issued by the President in relation to the State of Punjab: —
- (i) The Punjab Entertainments Duty (Amendment) Ordinance, 1971 (No. 1 of 1971), promulgated by the Governor of Punjab on the 10th November, 1971.
- (ii) The Punjab Passengers and Goods Taxation (Amendment) Ordinance, 1971 (No. 2 of 1971), promulgated by the Governor of Punjab on the 10th November, 1971.
- (iii) The Indian Stamp (Punjab Amendment) Ordinance, 1971, (No. 3 of 1971), promulgated by the Governor of Punjab on the 10th November, 1971.
- (iv) The Punjab General Sales Tax (Amendment) Ordinance, 1971 (No. 4 of 1971), promulgated by the Governor of Punjab on the 13th November, 1971.

[Placed in Library. See No. LT-1097|71 for (i)i to (iv)].

(b) A statement (in English and Hindi) giving reasons for not laying simultaneously Hindi version of the above Ordinances. [Placed in Library. See No. LT-1098[71].

MR. DEPUTY CHAIRMAN: The House stands adjourned till 2-00 P.M.

> The House then adjourned for lunch at six minutes past one of the clock

The House reassembled after lunch at two of the clock, Mr. DEPUTY CHAIRMAN in the Chair.

THE PREVENTION OF INSULTS TO HONOUR NATIONAL BILL, 1971— Contd.

MR. DEPUTY CHAIRMAN: I think we have had enough discussion on the amendment of this clause yesterday. ...

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS |

गहकार्य मंत्र लय में उपमंत्री

(SHRI F. H. MOHSIN): Sir, the hon. Member, Mr. Bhupesh Gupta, had moved an amendment vesterday. On that the Government has reconsidered the position and with deference to the wishes of Shri Bhupesh Gupta....

SHRI DWIJENDRALAL SEN GUPTA (West Bengal): What about us?

SHRI F. H. MOHSIN: Yes, also with deference to the wishes of the House. I am glad to inform that the Government have decided to accept the amendment proposed by Mr. Bhupesh Gupta.

MR. DEPUTY CHAIRMAN: It is a very good thing that Government is accepting good suggestions coming from hon. Members.

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS |

संसदीय कार्य विभाग में राष्य मंत्री

(SHRI OM MEHTA): Whenever good suggestions are made by hon. Members we accept them.

of the Commission for Linguistic Minorities

MR. DEPUTY CHAIRMAN: The question is:

"That at page 2, lines 5-6, the words 'without exciting Or attempting to excite hatred, contempt or disaffection towards the Government' be deleted."

The motion was adopted.

MR. DEPUTY CHAIRMAN: The question is:

"That clause 2, as amended, stand part of the Bill."

The motion was adopted.

Clause 2, as amended, was added to the Bill.

Clause 3 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI F. H. MOHSIN: Sir, I move-that the Bill, as amended, be passed.

The question was put and the motion was adopted,

MOTION RE ELEVENTH REPORT OF THE COMMISSION FOR LINGUISTIC MINORITIES

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS |

गृह कार्य मंत्र लय में उपनंत्रा

(SHRI F. H. MOHSIN): Sir, I beg to move the following Motion:

"That the Eleventh Report of the Commissinn for Linguistic Minorities for the period 1st July, 1968, to 30th June, 1969, laid on the Table of Rajya Sabha on the 28th July, 1970, be taken into consideration." Sir, having regard to the multilingual character of our society, the framers of o>ur Constitution felt that there was an imperative need assuring to the linguistic minorities a sense of A comprehensive scheme of safeguards for the linguistic minorities was therefore written into the Constitution. The specific constitutional safeguards mentioned at